# <u>COURT-I</u>

### IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (APPELLATE JURISDICTION)

## APPEAL NO. 215 OF 2017 & IA NO. 238 OF 2017

Dated: 31<sup>st</sup> July, 2017

## Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson Hon'ble Mr. I.J. Kapoor, Technical Member

#### In the matter of:

Punjab State Power Corporation Ltd.			Appellant(s)
Vs. Punjab State Electricity Regulatory Commission & Anr Respondent(s)			
Counsel for the Appellant(s)	:	Mr. Tajender Joshi	
Counsel for the Respondent(s)	:	Mr. Deepak Khuranafor	R-2

# <u>ORDER</u>

Admit. Mr. Deepak Khurana takes notice on behalf of Respondent No.2. Dasti, in addition, is permitted.

List the I.A. No. 238 of 2017 for hearing on <u>08.08.2017</u>. In the meantime, rejoinder to the application may be filed by the appellant on or before 04.08.2017 after serving copy on the other side.

### (I.J. Kapoor) Technical Member

## (Justice Ranjana P. Desai) Chairperson

ts/kt